

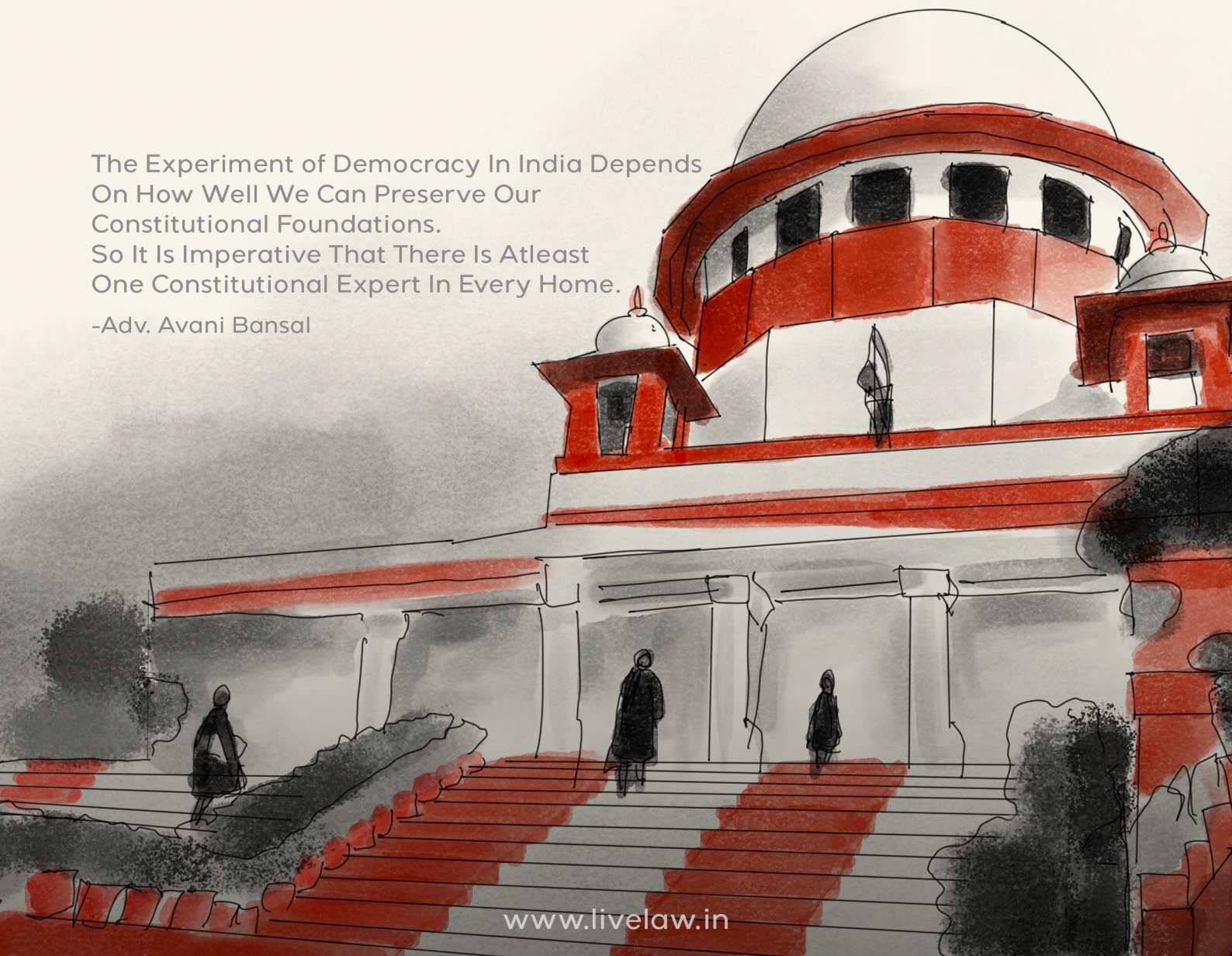
LiveLaw Academy Presents

Certificate Course on Constitution of India

(A Comprehensive Online Course To Understand Theory
and Practice Behind Constitution of India ;
Model Based On Lecture + Discussion + Case Studies)

The Experiment of Democracy In India Depends
On How Well We Can Preserve Our
Constitutional Foundations.
So It Is Imperative That There Is Atleast
One Constitutional Expert In Every Home.

-Adv. Avani Bansal



COURSE DESCRIPTION

This Course is designed for all those who want to understand the Constitution of India. Constitution of India was written so that every common person can read, understand and apply it. But today it has become limited to discussions amongst lawyers and judges. This course is an attempt to demystify and simplify the Architecture, Design and Content of the Constitution of India.

It seeks to divide the Constitution in a unique twenty weeks syllabus (with one week reserved as a review week), to provide a comprehensive overview of the entire Constitution with sufficient details. Every lecture is interspersed with a reading of important Constitutional provisions, and relevant constitutional cases to understand the application of these provisions.

Participants will have an opportunity to interact with the course instructor and each other, and also make case presentations, in order to develop the skill of critically analysing Constitutional cases.

While prior legal education /background is helpful, it is not compulsory. The Course will be taught in a way so as to build from the basics and then cover finer nuances. Please note that the Course is fairly detailed in its approach and anyone seeking a mere cursory approach to the reading of the Constitution will find it rather exhaustive.

ABOUT INSTRUCTOR

Avani Bansal finished her Masters in Law from Harvard Law School and B.C.L. and M.Phil in Law from the University of Oxford. She is currently practising as an Advocate in the Supreme Court of India, New Delhi and is the Founder of an eponymous chamber – Avani Bansal Chambers (ABC). She had earlier worked with Senior Advocate, Harish Salve. She won eight gold medals at Hidayatullah National Law University (Raipur, India). At Harvard, she received the Dean’s Award for Community Leadership and was the elected LL.M. Class Representative. At Oxford, she presided over Oxford Lawyers Without Borders, while being an Associate Editor with the Oxford University Commonwealth Law Journal.

Avani is passionate about gender issues and women rights in India. She is the Founder of India’s first digital newspaper for women – The Womb (www.thewomb.in). As part of her legal awareness drive, she presents ‘Hamara Samvidhan’ – on ‘The Wire’ – a weekly show where she explains the Indian Constitution in Hindi. She also runs her own legal awareness YouTube channel ‘Hamara Kanoon’.

She appears regularly on Live Law – India’s biggest legal platform and writes regularly for Bar and Bench, Live Law, The Leaflet, Times of India amongst others. She is also a TEDx speaker.

Avani has authored a book - ‘Life At Law School’ which is published by Eastern Book Company, wherein she shares her experience of eight years spent at law schools, including Oxford and Harvard. She extensively lectures students across colleges and schools in India, sharing tips on cracking Ivy league universities.

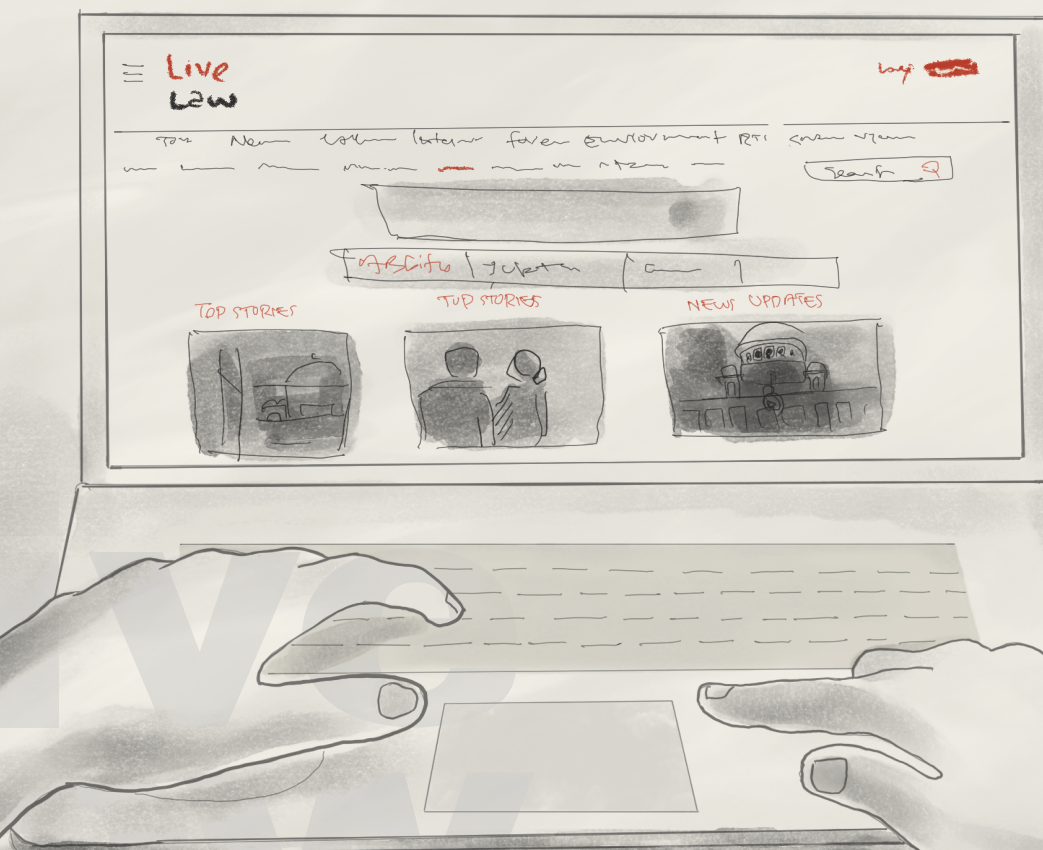


MS. AVANI BANSAL

ABOUT THE ORGANIZER

LiveLaw is a comprehensive legal news portal that is committed to providing accurate and honest news about legal developments. The organization began its journey in 2013 with the mission of making legal reporting more accurate, transparent and accessible to the common man. It is our firm belief that more information about the judiciary will make it more transparent and accountable, thereby strengthening its role in a constitutional democracy.

The organization is guided by the values enshrined in the Preamble of the Constitution of India. We want to create more legal awareness in society by acting as a trustworthy source of accurate legal news.



Who Can Apply

Open To All : This course can be taken by anyone willing to read, understand and apply the Constitution of India. Age, gender, education background is no bar.

Course Period

16th July to 3rd December (Every Saturday, 4 to 7 PM)

This Course is a twenty one week intensive course, with a total of 60 hours + teaching time.

Certificate

Certificate will be granted to each student who :

Attends atleast 50 percent classes; and
Submits 50 percent Assignments; and
Gains above 50 percent in atleast
50 percent assignments.

Course Fee : Rs. 6000 + GST

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WEEK 1	OVERVIEW AND CONTEXT
16th Jul, 2022	<p>Why Does the Constitution Matter In Our Everyday Lives?</p> <p>Terminology, History and Vision behind the Constitution</p> <p>The Making of Our Constitution</p> <p>Salient Features of Our Constitution</p>
WEEK 2	ARCHITECTURE OF THE CONSTITUTION
23rd Jul, 2022	<p>Division of the Constitution in Parts, Chapters and Articles</p> <p>How to read the Constitution and find what you are looking for</p> <p>How to find relevant Constitutional cases</p>
WEEK 3	CENTRAL LEGISLATIVE BODY & PROCESS - THE PARLIAMENT
30th Jul, 2022	<p>Composition of Lok Sabha and Rajya Sabha</p> <p>Parliamentary Membership – Qualification ; Disqualification ; Termination ; Anti Defection Law</p> <p>Meeting and Officers of Parliament</p> <p>Termination of Parliament</p> <p>Functions of Parliament</p> <p>Parliamentary Privileges</p> <p>Delegation of Legislative Powers</p>

WEEK 4**CENTRAL EXECUTIVE**

6th Aug,
2022

President and Vice President

Council of Ministers

Collective Responsibility

Executive, Legislative and Judicial Functions of
the Central Executive

Attorney General

WEEK 5**SUPREME COURT**

13th Aug,
2022

Appointment of Judges + Relevant Cases

Jurisdiction and Powers of SC +
Writ Jurisdiction Under Art. 32

Article 136 – SLP

Appeals from Tribunals

Miscellaneous Provisions

WEEK 6

Territory of India

20th Aug,
2022

Provisions Pertaining To Territory of India

Re-organisation of States

Cessation of Territory

+ Remaining Cases from Earlier Sessions

WEEK 7	STATE LEGISLATURE
27th Aug, 2022	<p>Composition of Legislative Council and Legislative Assembly</p> <p>Qualification and Disqualification ; Anti-Defection Laws</p> <p>Meeting of State Legislatures; Officers ; Dissolution of House</p> <p>Functions of State Legislatures</p> <p>Relations Between Two Houses</p> <p>Legislative Privileges</p>
WEEK 8	STATE EXECUTIVE
3rd Sep, 2022	<p>Governor, Chief Minister and Council of Ministers</p> <p>Working of the Executive + Powers of the Governor</p> <p>Executive, Legislative and Judicial Powers of the Executive</p> <p>Advocate General</p>
WEEK 9	STATE JUDICIARY
10th Sep, 2022	<p>Appointment of Judges at High Court</p> <p>Jurisdiction and Powers of High Courts</p> <p>Writ Jurisdiction – Art. 226 + Art. 227</p> <p>Subordinate Judiciary</p>
WEEK 10	UNION TERRITORIES AND SPECIAL PROVISIONS CONCERNING SOME STATES
17th Sep, 2022	<p>Union Territories and How They Are Governed</p> <p>Special Provisions in Constitution Regarding Gujarat, Maharashtra, Nagaland, Assam, Manipur, Andhra Pradesh, Sikkim</p> <p>Scheduled and Tribal Areas</p> <p>Municipal Bodies</p>

WEEK 11**LEGISLATIVE RELATIONS BETWEEN CENTER AND STATES**

24th Sep,
2022

The Three Lists
Principles of Interpretation
Residuary Powers and When Entries in Different Lists Conflict

WEEK 12**FINANCIAL RELATIONS BETWEEN CENTER AND STATES**

24th Sep,
2022

Taxing Powers + Central and State Taxes
Fees
Restrictions on Taxing Powers
Finance Commission
Borrowing Power

WEEK 13**ADMINISTRATIVE RELATIONS BETWEEN CENTER AND STATES**

8th Oct,
2022

Welfare State and Need for Administrative Law
Center-State Administrative Coordination
All India Services
Miscellaneous

WEEK 14**I. EMERGENCY PROVISIONS**

15th Oct,
2022

Different Types of Emergencies +
When They Can Be Invoked

Case Laws During Emergency

II. COOPERATIVE FEDERALISM

What is Cooperative Federalism

Different Councils and Statutory Bodies

Coordination between Finance and
Planning Commission

WEEK 15**I. TRADE, COMMERCE AND INTERCOURSE**

22nd Oct,
2022

Interrelation between Art. 19 (1) (g) and Art. 301

Regulatory measures

Exceptions to Freedom of Trade and Commerce

II. OFFICIAL LANGUAGES

Languages Debates and Official Language

Judicial Approach

WEEK 16**I. CITIZENSHIP**

29th Oct,
2022

Citizenship At The Time of Constitution

Citizenship Act, 1955

Corporation and Not Citizen

II. ELECTIONS

Nature of Elections

Election Commission

Election Disputes

Party System

Relevant Cases

WEEK 17

FUNDAMENTAL RIGHTS – PART I

5th Nov,
2022

Article 12, Article 13, Article 14
(Definition of State, Right To Equality)

Article 15 – 18
(Right Against Discrimination ; Equality of Opportunity ;
Reservation Debate ; Abolition of Untouchability)

WEEK 18

FUNDAMENTAL RIGHTS – PART II

12th Nov,
2022

Article 19- 21

Freedom of Speech and Expression ; Freedom of Press ;
Right to Life and Right To Live With Dignity ;
Protection Against Double Jeopardy; Ex-Post Facto
Laws & Self Incrimination)

Right Against Custodial Torture; Preventive Detention ;
Right to Education ; Right Against Exploitation

WEEK 19

FUNDAMENTAL RIGHTS – PART III

19th Nov,
2022

Right to Religion and Freedom of Conscience

Right of Minorities to Establish and Manage Educational Institutions

Right to Protect One's Culture and Language

Right to Property – before 1978 Position and After It

WEEK 20

26th Nov,
2022

- I. **Right to Constitutional Remedies – Art. 32**
- II. **Directive Principles of State Policy**
- III. **Fundamental Duties**
- IV. **Constitutional Amendments**

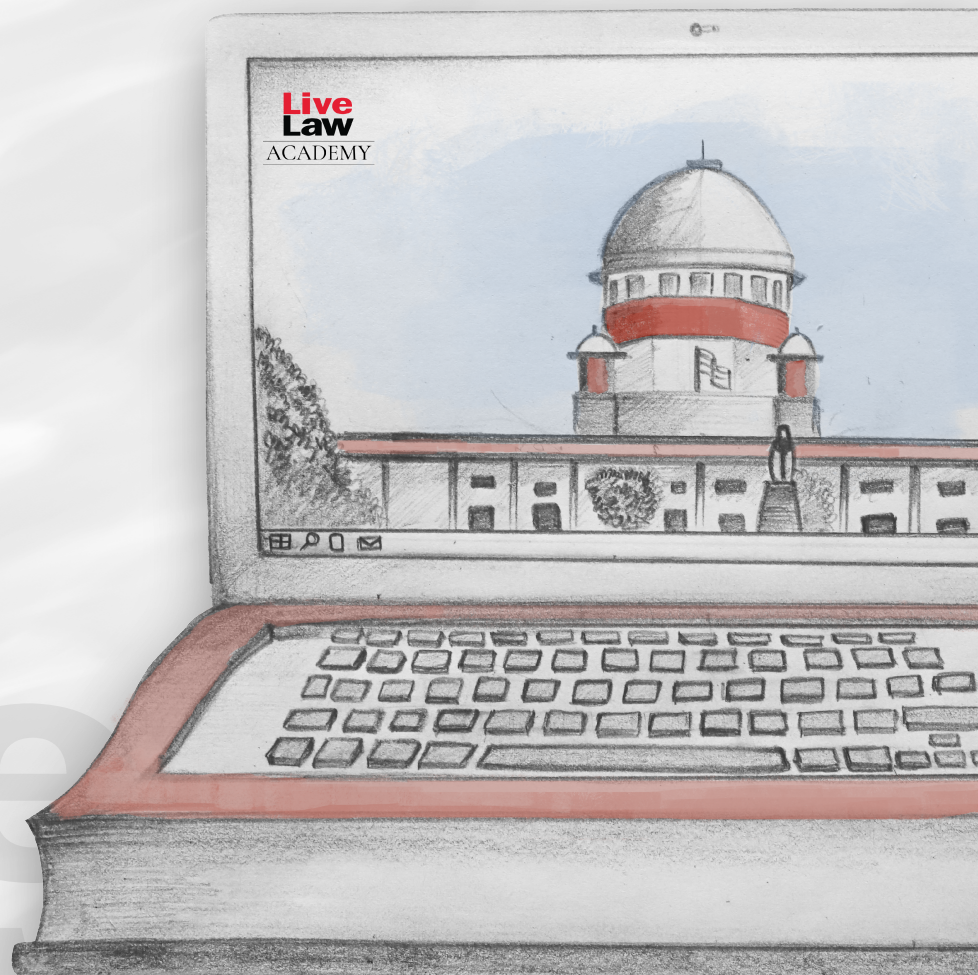
WEEK 21

Review Week

3rd Dec,
2022

Answering the doubts, and giving clarifications on topics discussed during the course.

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TO
REGISTER
NOW



Frequently Asked Questions

Qn. Will the sessions be recorded?

Ans. Yes. A student can avail recordings of a maximum seven classes during the course of the program, by directly contacting the course coordinator. They will be provided with Zoom links to watch the recordings.

Qn. Will students receive certificates?

Ans. Yes, certificates will be given to students who:

- Attend at least 50 percent classes; and
- Submit 50 percent Assignments; and
- Gains above 50 percent in at least half of all assignments given.

Qn. How do I avail the early bird registration?

Ans. If you are one among the first 20 people to register for the course, we will let you know via email, and initiate a refund of 20% of the amount you paid to your account.

Qn. How can one avail a scholarship?

Ans. To apply for a scholarship, please write an email to the course coordinator parvati@livelaw.in with a cover letter explaining your financial need for a scholarship, or your academic merit. Please attach your resume with the mail.

Qn. Is this course only for Law students and Lawyers?

Ans. No, this course is designed keeping in mind the needs of people who are new to the field of law. It does not require a prior knowledge of the subject, and we encourage freshers and people in all fields and walks of life to join us in understanding the Constitution. Age, Gender, education background is no bar.

Qn. How do I register for the course?

Ans. You can register for the course by filling the Google form in the registration link or by scanning the QR code given in our posters.

<http://surl.li/cjvip>

In the google form you can give your details, and complete the payment using the Razorpay link given at the end of the form. After completing the payment, please attach a screenshot of the payment receipt and click submit to complete your registration.

You will receive an introductory mail from our team soon after completing the registration.

Qn. Who can I contact if I face issues or doubts regarding the course?

Ans. You can either write to the course coordinator parvati@livelaw.in or drop a WhatsApp message or call Mahadev Nambiar on + 91 85920 06003.